

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-206**  
IB-1874/ND/2019  
IA/3790/2020

**IN THE MATTER OF:**

M/s. Anurautan Textiles Pvt. Ltd

....Applicant

**Vs**

Sarveshwar Creations Pvt. Ltd

....Respondent

**SECTION**

U/s 9 IBC Code 2016

**Order delivered on 16.09.2020**

**CORAM:**

**SHRI ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Mr. Aditya Dewan and Mr. Siddharth Chechans RP, Mr. Aayashman Aeran, For Suspended directors.

For the Respondent

: Mr. Manohar Lal Vij, RP in person, Ms. Ekta Chaudhary and Ms. Ridhima for Union Bank

**ORDER**

Ms. Ekta appeared on behalf of the respondent and submitted that she has received the copy of the petition and seeks time to file reply. Accordingly, three days' time is granted to file the same after serving an advance copy upon the Ld. Counsel for the petitioner. List the case for 25.09.2020.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sdh

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

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IA/3642/2020

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**PRESENT:**

For the Applicant	: Mr. Aditya Dewan and Mr. Siddharth Chechans RP, Mr. Aayashman Aeran, For Suspended directors.
For the Respondent	: Mr. Manohar Lal Vij, RP in person, Ms. Ekta Chaudhary and Ms. Ridhima for Union Ban of for Bank

**ORDER**

In course of hearing, it has come to our notice that although the reply has been filed on behalf of the respondent on, day before yesterday but the same is not on record. It has been informed by the office that since the reply was filed under the wrong head that is why the same is not placed on record. Ld. Counsel for the RP is directed to verify the same from the registry and if any default has been pointed out by the registry then get it cured, so that the same may be placed on record on the next date of hearing.

Ms. Ekta appeared on behalf of the petitioner seeks time to file rejoinder. Accordingly, three days' is granted to file the same after serving an advance copy upon the Ld. Counsel for the respondent. List the case on 25.09.2020.



In the meantime, Ld. Counsels for both the parties are directed to file their written synopsis on or before 21.09.2020.

sd/-

(K.K. VOHRA)  
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)